

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 108
IB-237/ND/2020**

Under Section: 9 of IBC.

In the matter of:

Kone Elevator India Pvt. Ltd.	...	Applicant
Vs.		
Three C Facility Management Pvt. Ltd.	...	Respondent

Order delivered on 04.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Kapil Kher, Adv. Mr. Mohd. Irshad, Adv.
For the Respondent	:	

ORDER

Learned counsel for the applicant states that in compliance of the order dated 30th January 2020, ledger account is being filed during course of the day.

In the meantime, Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 26.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

